

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016
CA No.

CORAM:




Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Sanjeekumar Kurubkelge
V/s.
M/s. MHS Technology Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

5	Keshav Borhade Advocate for Respondents		
	H. L. Nagarsulkar Respondent NO. 3		
	A. S. Khedkar for petitioner		

ORDER

TCP No.43/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Admittedly a Reply by the Respondent has been filed as directed earlier. Thereafter, the Petitioner is seeking permission to file a Rejoinder. Time is granted and directed to file the same before the Registry today itself. Since the copy has been handed over to the other side, hence seeking time to peruse the Rejoinder. Granted.
3. Let this CP be fixed for hearing on **10.04.2017**. The date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

07.03.2017.